

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 466/MP/2019

Subject : Petition under Section 79(1)(k) of Electricity Act, 2003 and Regulation 2(1)(d) read with Regulation 27 and 111 of Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 and Regulations 3, 7, 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation), Regulations, 2010 seeking condonation of delay in uploading Energy Injection Report (EIR) for the month of March, 2019 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates (RECs) and to further direct the Respondent to issue the RECs due to the Petitioner.

Petitioner : Simbhaoli Power Private Limited (SPPL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : 26.5.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Pawan Upadhyay, Advocate, SPPL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking condonation of delay in uploading the Energy Injection Report (EIR) for the month of March, 2019 and consequent delay in complying with the procedure for issuance of Renewable Energy Certificates (RECs) and to direct the Respondent, National Load Despatch Centre (NLDC) to issue Certificates due to the Petitioner.

3. Learned counsel submitted that EIR for the month of March, 2019 was approved by Uttar Pradesh State Load Despatch Centre (UPSLDC) on 24.9.2019 and the same was communicated to the Petitioner on 30.9.2019 i.e. on the last permissible day for uploading the data on NLDC's website for issuance of RECs. Accordingly, when the Petitioner attempted to upload the EIR data on NLDC's website on 1.10.2019, it could not upload the same due to certain technical difficulty. Hard copy of the documents was submitted to NLDC on 1.10.2019. However, NLDC vide its reply dated 7.10.2019 declined to accept the Petitioner's application as the



period of six months since generation month had elapsed. Learned counsel submitted that the delay in submission of EIR data for the month of March, 2019 is only a procedural delay.

4. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

5. The Commission directed the Petitioner to serve a copy of the Petition on the Respondent immediately, if not already served. The Respondent was directed to file its reply by 15.6.2020 with an advance copy to the Petitioner who may file its rejoinder, if any, by 26.6.2020. The Commission directed that due date of filing of reply and/or rejoinder should be strictly complied with.

6. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

